



## The Andhra Pradesh District Boards, Laws (Amendment) Act, 2001

Act 38 of 2001

**Keyword(s):**

District Boards, Land Revenue, Royalty, Seigniorage Fee

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# ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS, Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 15th October, 2001 and the said assent is hereby first published on the 16th October, 2001 in the Andhra Pradesh Gazette for general information:-

ACT No. 38 OF 2001.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH (ANDHRA AREA) DISTRICT BOARDS ACT, 1920 AND THE ANDHRA PRADESH (TELANGANA AREA) DISTRICT BOARDS ACT, 1955.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh District Boards Laws (Amendment) Act, 2001.

Short title and commencement.

(2) It shall come into force, on such date as the State Government may, by notifications appoint.

2. In the Andhra Pradesh (Andhra Area) District Boards Act, 1920,-

Amendment to Act XIV of 1920.

(1) section 74-B shall be omitted;

(2) in Chapter III, in Part VI, the heading "Land cess" and sections 78 to 92 thereunder shall be omitted.

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Amendment to  
Act 1 of 1956.

3. In the Andhra Pradesh (Telangana Area) District Boards Act, 1955,-

(1) sections 135 to 137 shall be omitted.

(2) in section 138, the proviso thereunder shall be omitted.

(3) in section 139, in sub-section (1), clause (e) shall be omitted.

**G. TRINADHA RAO,**  
Secretary to Government,  
Legislative Affairs and  
Justice (I/C),  
Law Department.

**STATEMENT OF OBJECTS AND REASONS**

The provisions of the Andhra Pradesh (Andhra Area) District Boards Act, 1920, provides for levy of land cess in every district on all occupied lands on whatever tenure held and it shall consist of a tax of twelve paise in the rupee of the annual rent value of the land in the Mandal. Further, according to the provisions of the Andhra Pradesh (Telangana Area) District Boards Act, 1955, a local cess of twelve naya paise on every rupee land revenue payable to the Government shall be levied. Now, the Government have decided to drop the collection of land cess and local cess.

In order to achieve the above objective, it has been proposed to delete the relevant sections dealing with the collection of land cess and local cess by amending the Andhra Pradesh (Andhra Area) District Boards Act, 1920 and the Andhra Pradesh (Telangana Area) District Boards Act, 1955 suitably.

This Bill seeks to give effect to the above decision.

**P. SRINIVASA REDDY,**  
Minister for Panchayat  
Raj & Rural Development.